

[Shri Jawaharlal Nehru]

behaved, I have no personal knowledge but it is a matter for the local Government and the local judiciary to consider. I do not see how it can be raised on a motion of adjournment here.

Mr. Speaker: I have disallowed this motion. All the same, all that I can say is that in view of the large volume of opinion the hon. Minister will consider the situation.

Raja Mahendra Pratap (Mathura): Just one word, Sir.

Mr. Speaker: No.

Raja Mahendra Pratap: This is due to misjudgement of the Government that such things are happening in Jaipur, Ahmedabad and Kerala and Government should reconsider this and the steps that they are taking in this matter.

Mr. Speaker: Papers to be laid on the Table. Shri Deshmukh.

The Minister of Co-operation (Dr. P. S. Deshmukh): Sir, I beg to lay....

Shri J. R. Mehta (Jodhpur) rose—

Mr. Speaker: I have disallowed the motion.

Shri J. R. Mehta: Just a word, Sir.

Mr. Speaker: No.

Shri J. R. Mehta: All I want to submit is....

Mr. Speaker: I have disallowed the motion.

Shri J. R. Mehta: All I want to submit is that there are hon. Members representing Jaipur and there are hon. Members representing Rajasthan here. I do not understand how it lies in hon. Members here to raise this question when hon. Members from Jaipur, are here.

Mr. Speaker: Papers to be laid on the Table. Shri Deshmukh.

12.22 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE NATIONAL CO-OPERATIVE DEVELOPMENT AND WAREHOUSING BOARD

The Minister of Co-operation (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table under sub-section (3) of Section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956, a copy of the Annual Report of the National Co-operative Development and Warehousing Board for the Year 1956-57. [Placed in Library. See No. LT-835/58.]

AMENDMENTS TO DELHI MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to relay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications published in the Delhi Gazette, making certain amendments to the Delhi Motor Vehicles Rules, 1940:

(i) No F. 12/138/57-MT-Home dated the 6th March, 1958.

(ii) No. F. 12/25/52-MT|Home dated the 6th March, 1958.

[Placed in Library. See No. LT-836/58.]

AMENDMENTS TO DELHI MOTOR VEHICLE RULES

Shri Raj Bahadur: Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications published in the Delhi Gazette, making certain amendments to the Delhi Motor Vehicles Rules, 1940:

(i) No. 12/37/57-MT&CE/Home dated the 26th December, 1957.